

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5391
ANSWERED ON:29.04.2005
EXPENSES ON MEDICAL RESEARCH
Purandeswari Smt. Daggubati

Will the Minister of FINANCE be pleased to state:

- (a) whether private hospitals are entitled to get income tax exemption for expenses incurred on medical research activities;
- (b) If so, the details thereof; and
- (c) the total amount of tax exemption granted to such hospitals in the four Metropolitan cities during the last three years, yearwise and hospital-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): Under section 35 of the Income tax Act, 1961, a private hospital is eligible to claim deduction on account of expenditure incurred on medical research activity.

(c): The Income Tax Department does not maintain data of deductions allowed on account of claims of the tax payers under the relevant provisions of the Act. It is, therefore, not feasible to furnish information in respect of private hospitals with regard to the deductions claimed by them under section 35 of the Act, in respect of expenditure incurred on medical research activity.